

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 809/MP/2025 along with IA No. 85/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act 2003 read with Regulations 11A, 41 and 42 of the Central Electricity Regulatory Commission (General Network Access) Regulations 2022 (as amended from time to time), inter-alia seeking for quashing/ setting aside of the letter dated 03.09.2025 issued by the Central Transmission Utility of India Limited thereby revoking the 175 MW connectivity granted to the Petitioner under Regulation 11B(1) of the CERC (General Network Access) (First Amendment) Regulations 2023.

Petitioner : Airpower Windfarms Private Limited (AWPL).

Respondent : Central Transmission Utility of India Limited (CTUIL).

Date of Hearing : **11.11.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Divya Chaturvedi, Advocate, AWPL
Shri Saransh Shaw, Advocate, AWPL
Shri Parth Desai, AWPL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Shree Dwivedi, Advocate, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Respondent, CTUIL, submitted that, pursuant to the previous hearing, the Petitioner furnished the land documents on 22.9.2025, which have been scrutinised by CTUIL and have been found to be in order.

2. In response, the learned counsel for the Petitioner requested the Commission to allow the prayers made by the Petitioner seeking direction to the Respondent, CTUIL, to reinstate and restore its connectivity of 175 MW and to refund the sum of Rs. 4 crore deposited by the Petitioner on 4.9.2025 in lieu of encashment of BGs. Learned counsel further added that since the Petitioner has duly complied with Regulation 11A(1) of the GNA Regulations by submitting the requisite land documents, the Petitioner is also praying for a direction to CTUIL to refund the BGs submitted towards this. Learned counsel also apprised the Commission that the Petitioner's Project is expected to achieve commissioning by January 2026 and requested that the Commission issue the order in the present matter immediately.

3. After hearing the learned counsel for the parties, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**